

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.361/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company	State Bank of India -Vs- Electrosteel Steels Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ms. Prashant Agarwal, Advocate } Operational creditor (STP Limited) 18/9/17.
2. Ms. Rashmi Kedia, Advocate }

1. SOUVIK MAZUMDAR, } Financial Creditor/SBI
Adv. }

Sumit Mazumdar
18.09.2017

1. MS. PRAPA GANGULY, } IRP
Adv. }

Prapa
18.9.2017

Sankaridas Nand Pandey, For Company, 18/9/17.

ORDER

Ld. Counsel for the petitioner and the respondents are present.

Ld. Counsel for IRP has filed the progress report which contains the affidavit of IRP. In the affidavit, it is stated that meeting of CoC was held on

21/08/2017. All the creditors have unanimously decided to confirm the name of IRP to act as Resolution Professional (RP). Minutes of the meeting is also part of annexure I of the affidavit which shows the resolution passed by the CoC. In view of the decision of the CoC IRP, Shri Dhaivat Anjaria, is admitted as Resolution Professional.

List on 25/10/2017 for further order.

sdr
(Jinan K.R.)
Member (J)

sdr
(Vijai Pratap Singh)
Member (J)